Unstarred Questions

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) and (b) No complete proposal for construction of hostels for Scheduled Castes and Backward Classes has been sent by the Government of Rajasthan during 2015-16. As regards hostels for Schedule Tribes, 19 new hostels were sanctioned to the State of Rajasthan during 2014-15.

(c) Under the Centrally Sponsored Scheme of 'Babu Jagjivan Ram Chhatrawas Yojna (BJRCY)', being implemented by the Ministry of Social Justice and Empowerment, admissible Central assistance is provided to the implementing agencies, namely, State Governments, Union Territories, Central/State Universities, Non-Governmental Organisations and Deemed Universities in private sector for construction of hostels for both girls and boys.

## Sub-categorization of OBC

- 1224. SHRIMATI RENUKA CHOWDHURY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether the National Commission for Backward Classes has suggested subcategorization of OBC; and
- (b) if so, the details thereof along with the reaction of Government thereon and the further steps taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) Yes.

(b) Only advices for inclusion/exclusion tendered under Section 9(1) and (2) of the NCBC Act 1993 are ordinarily binding upon the Central Government. The report on sub-categorization amongst OBCs is not covered under Section 9(1) of the NCBC Act and it need not be binding upon the Central Government. As such this is a recommendation which is not binding upon the Central Government and no action is required.

## Status of Most Backward Classes

- 1225. SHRI MOHD. ALI KHAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether Government has any proposal to consider and accord the status of Most Backward Classes (MBCs) because many castes are deprived among Other Backward Classes so as to ensure justice and to protect the legitimate demands of MBCs for their overall development and socio-economic improvement; and
  - (b) if so, the details thereof, and if not, the reasons therefor?